



2026:AHC:4578

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 3541 of 2025

Ratnesh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ashutosh Kumar Gupta, Bhuriguram Ji, Deo Brat Pandey, Namrata Saxena
Counsel for Respondent(s)	: C.S.C., Sudhir Bharti

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. The instant public interest litigation has been filed for the following reliefs:-

"1. Issue, a writ order direction in the nature of mandamus, commanding the respondent no. 3 to decide the case no.977 of 2021, computer case no. D202105200000977 (State of U.P vs Ravi Kishore and others) U/s 30 of the U.P. Revenue code 2006 within the stipulated period as the case relates to the correction of map and gata no. 444 (ka) is recorded as pond land in the revenue records of the Village - sundarpur, pandeypur, Dist- Deoria.

2. Issue, a writ, order and direction for correction of map, directing the authority concerned / tahsildar, Sadar to remove the encroachment against the private opposite parties which has been shown in the plaint"

2. The prayer made in the instant public interest litigation is to decide the proceeding of case under Section 30 of the U.P. Revenue Code, 2006 within the stipulated period.

3. The record demonstrates that proceeding under Section 30 of the U.P. Revenue Code, 2006 has been initiated by the State, impleading Ravi Kishore and Others as the opposite parties, as such, the instant P.I.L. with

the prayer to decide the proceeding under Section 30 of the U.P. Revenue Code, 2006, cannot be entertained.

4. No interference is required in the matter.

5. The instant public interest litigation is dismissed accordingly.

(Chandra Kumar Rai,J.)

January 8, 2026
C.Prakash